

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 204/AT/2019**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW (Tranche III) Solar PV Projects connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Ministry of New and Renewable Energy and Ors.

Date of Hearing : 20.8.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties Present : Shri M.G. Ramachandran, Senior Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Shri Shreshth Sharma, Advocate, TPDDL

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the present Petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of the tariff discovered through the tariff based competitive bidding for 1200 MW (Tranche III) Solar PV Projects connected to ISTS carried out as per the Bidding Guidelines dated 3.8.2017 and the trading margin of Rs.0.7/kWh to be recovered by the Petitioner from the Buying Utilities/Distribution Licensees thereon. Learned senior counsel submitted that the Petitioner has already impleaded the Solar Power Developers and Buying Utilities/Distribution licensees as Respondents to the Petition and requested to issue notice to them.

2. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies, by 28.8.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 3.9.2019. The Commission directed that due date of filing of replies and/or rejoinder should be strictly complied with.



4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

